

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI

O.A NO. 202 OF 2021

Sri. Kuntla Dharmarjun Reddy

.....Applicant(s)

Versus

District Collector, Suryapet & Others

.....Respondent(s)

REPORT FILED BY THE 2ND RESPONDENT

Place: Suryapet

Date : 21.03.2022

**Mrs. H.Yasmeen Ali
Counsel for R -2**

REPORT FILED BY THE 2ND RESPONDENT

Karnala Kunta is also called as Regula Kunta is a very small tank under Panchayatraj Department and having the following Hydraulic Particulars:

Full Tank Level	+100.00 meters.
Tank Bund Level	+101.50 meters
Weir Length	14.00 Meters (constructed bye-wash in the low pocket on Right flank)
Tank bed area (Full tank level)	Ac.08-28 Gts. (Ac.07-16 Gts. Government Shikam land, Ac.01-12 Gts. Private Patta land in FTL).
Buffer Area (9 mtrs from FTL)	Ac.00-34 Gts.
Ayacut	Ac.14-08 Gts.
No. of Off Take Sluice	1No. (on left Flank)

The boundaries of the tank are as mentioned below:

North	Sri Sai Developers, Mandadi Avenues, Kuda Kuda (V), Chivemla (M), Suryapet District.
East	Residential Plots of Sri Ghanapuram Raghu
South	Ayacut area
West	60 feet road to Collectorate, Suryapet.

1. The total area of FTL and Buffer zone of Karnala Kunta is 09 Acre-22 Gts owned by both Government and private owners. An area of 07 Acre-16 Gts belongs to Government Shikam land bearing Survey. No. 328 and the remaining areas partly falls within FTL and buffer zone which belongs to private owners of their Patta land bearing survey Nos. 321, 327 and 329.
2. It is submit that some of the photographs submitted by the applicant indicate the status of the tank during the heavy flood condition occurred during the period i.e. from 01.09.2021 to 09.09.2021 (88.90 mm rainfall). The photographs are indicating the tank bed inundation over & above FTL level and raised water more than FTL (Full tank level) condition i.e MWL (maximum Water Level). It is a usual phenomenon that during the heavy flood condition there will be a surplus over the FTL and which will be normal and stabilized at FTL immediately after recede of flood, which will not affect the tank.
3. It is submit that certain photographs are indicating inundation of the fields but the same fields are kept ready for transplantation. But not it is a submergence condition during the flood time. Transplantation is being continued immediately after recede of the flood and no report of crop damage during the said khariff season. Therefore, no damage

- to crop. The photographs which is submitted by the applicant is located half kilometer away from the tank. Further, it is submit that with regard to weir/bywash allegation, it is restored to original condition and thereby no impact or effect on the tank.
4. It is submit that with regard to cutting the bund case was filed against R6 (Sri Ganapuram Raghu) and Shiva, the same was stopped and suspended and lodged FIR No.190/2020. Which will have impact to the bund with regard to stability. The bund was illegally cut down from its Top of bund level (TBL) and being leveled.
 5. As per the Honb'le National Green Tribunal resurvey was conducted on 24.11.2021 jointly by the Irrigation and Revenue department and demarcated the FTL and buffer zone lines of tank (Contours) as opined by the Joint Committee during the inspection on 23-11-2021. During the resurvey (plan indicating the features) it is noticed that the construction of wall in the Sy. No. 329 belongs to R6 (Sri. Ganapuram Raghu) is falling under buffer zone. It is a clear indication of violation of DTCP norms. (Copy of the plan indicating encroachment is enclosed for reference). No permission was granted by any Government (competent) authority for such construction in the said buffer area pertaining to R6 (Sri Ganapuram Raghu) Sy.No.329.
 6. It is submit that in view of the above, it is decided to issue notices to R6 (Sri Ganapuram Raghu) for removal of the construction (encroachment) for keeping the tank bed to the Original required status. In this connection notices were also issued on 30.11.2021 & 06.12.2021 by Irrigation Department under the section 46,47 and 48 of Irrigation Act 1357F to the party R6 (Sri Ganapuram Raghu) (Notices copy enclosed) directing for the removal/demolition of said construction (encroachment). In response to the notices issued, the R6 (Sri. Ganapuram Raghu) has responded and removed the encroachments by dismantling the wall which is constructed within Buffer Zone, at **present**; there are no encroachments in the Buffer Zone. *(Photographs enclosed)*.
 7. It is submit that the case have filed against the R6 (Sri Ganapuram Raghu) vide complaint Dated 21.07.2020 stating that an attempt was made by R6 (Sri Ganapuram Raghu) and others to cut the bund. The bund was illegally cut down from its Tank Bund level (TBL) and being levelled. Accordingly the FIR was also filed by the Station House Officer, Chivemla based on the complaint vide FIR No. 190/2020

enclosed for ready reference against R6 (Sri Ganapuram Raghu) and shiva. Charge sheet was also filed by the SHO in the court of Additional Judicial First Class Magistrate, Suryapet.

8. It is submit that the R6 (Sri. Ganapuram Raghu) has removed the encroachments by dismantling the wall which is constructed within Buffer Zone. At present, there is no encroachments are in the Buffer Zone. (*Photographs enclosed*) and the authorities are very much keen to protect the tank without any damages and if any damages caused by violators immediately the authority is taken severe action by filing a case against the violators.

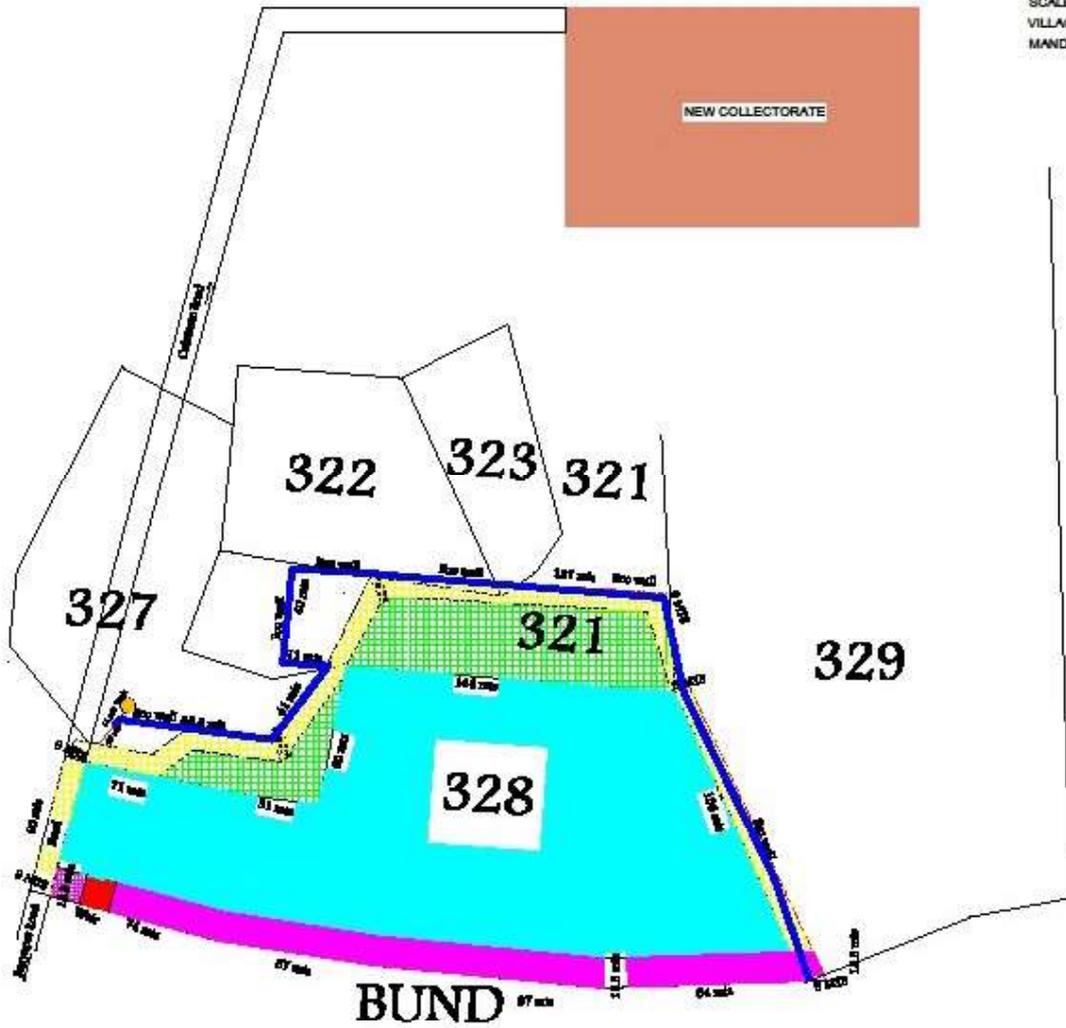
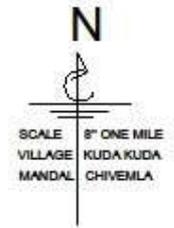


Superintending Engineer,
Irrigation Circle, Suryapet.

ENCLOSURES

	Page Nos.
1) SURVEY MAP	1
2) FIR COPY	2 - 9
3) NOTICES	10 - 11
4) ENCROACHMENT PHOTOS	12
5) PRESENT SITE PHOTOS	13 - 14

LOCATION MAP OF Karnala Kunta survey no 328



INDEX

SL NO	SURVEY NO	EXTENT	DESCRIPTION	REMARKS
1	328	7-10	Karnala Kunta	
2		1-12 F T L	SY NO 327 saidevelopers Ac 0-07 gts SY NO 321 P. Aravindu & Priyadharshini Ac 1-05 gts	
3		0-34 Baffar	Sy no 327 Saidevelopers 0-13 gts Sy no 349 Road 0-05 gts SY NO 321 P. Aravindu & Priyadharshini Ac 0-08 gts SY NO 329 P. Ganapuram Bhavani 0-08 gts	
4			Rcc wall	
5			Bund	
6	327		Tank	
7			Weir	
8	301,302		Collectorate	

Prepared by

Surveyor
Chivemla

CHARGE SHEET

(U/s 173 Cr.P.C)

IN THE COURT OF THE ADDL. JUDICIAL FIRST CLASS MAGISTRATE
AT SURYAPET

Honoured Sir,

1. Dist. Suryapet P.S: Chivvemla FIR No: 190/2020, Dated: 21.07.2020

2. Charge sheet No. /2020

3. Dated 07.09.2020

4. Act and section of Law 430 IPC Sec 3(i)(ii) of PDPP Act, Sec 50 (1)(a)(2) Telangana Irrigation act 1357

5. Type of final result Charge sheet

6. If final result is occurred Occurred

7. If supplementary or Original Original

8. Name and rank of I.O. P.Lokesh, SI of Police, Chivvemla

9. **Name and address of the complainant**

D. Uday Kumar s/o Yallaiah, age ; 27 Yrs, Caste : SC Mala, Occ : Assistant Engineer, I.B. Section Chivvemla. R/o HNO.1-7-173/F3, Church compound, Suryapet Mobile No. 7093890689

10. Date on which the complainant wa: 08.09.2020

Informed about result.

11. Particulars of the property seized --

12. **Particulars of the accused charge sheeted**

A1 Ganapuram Raghu s/o Janaki Ramulu, age: 58 Yrs, Caste: Kummari, Occ : Rtd Employee R/o 1-8-43/a A5, Srinivas Colony, Suryapet Town-9440374160.

A2 Dindugalla Shiva Kumar s/o Venkateshwarlu, age. : 33yrs, Caste : Goud, Occ : .Business R/o HNO.3-12-3/17/K Seetharampuram, Suryapet Town-9533158477.

13. Particulars of the accused not Charge sheeted. NIL

14. Particulars of the deceased Nil

15. **Particulars of the witnesses to be examined**LW-1 D. Uday Kumar s/o Yallaiah, age ; 27 Yrs, Caste : SC : Complainant
Mala, Occ : Assistant Engineer, I.B. Section
Chivvemla. R/o HNO.1-7-173/F3, Church compound,
Suryapet Mobile No. 7093890689

No of Pages attached

Seven Copy

Enclosure

Signature

- LW-2 Islavath Ravi Naiak s/o Lachiram, age :25 Yrs, Caste : Girl Witness
: ST, Lambada, Occ : Work Inspector as Contract
basis Irrigation, I & CAD Department Chivvemla
R/o Gayamavarigudem village -9640661936.
- LW-3 Marthineni Koteswar rao s/o Kondaiah, age : 57 : Eye witness
Yrs, Caste : Velima, Occ : Business R/o Sriram Nagar
of Suryapet Town 9849831273.
- LW-4 Mandari bUpendar Rao s/o Late Prabhudas, age : : Girl Witness
33 Yrs, caste : Sc Madiga, Occ : Agriculture R/o
Kudakuda Village of Chivvemla Mandal -
9059992405.
- LW-05 Gattu Gopi s/o Eedaiah, age : 26 Yrs, Caste : SC/ : Panch for
Madiga, Occ : Pvt Employee R/o scene of
Seetharampuram village of Suryapet Town- Offence
9010898381.
- LW-06 Chintha Vinay s/o Yallaiah, age : 30 Yrs, Caste : Sc : Panch for
Madiga, Occ : Auto Driver R/o Boddurai Bzar, scene of
Suryapet Town- 9951277388. Offence
- LW-07. P.Lokesh SI of Police, Chivvemla P.S. I.O & filed
charge sheet

- 16 If final result is false indicate the action taken --
- 17 Result of the laboratory analysis --

17. BRIEF FACTS OF THE CASE

Occurred prior to 20.07.2020 at limits of Kudakuda and was reported on 21.07.2020 at 19.00 hours by the complainant Dharavath Radha w/o Venkanna, age : 35 Yrs, Caste : Lambad, Occ : Agriculture R/o Rajuthanda village of Chivvemla mandal. The accused person Dharavath Mangtha s/o Thavuriya, age: 45 yrs, Caste: ST/Lambada, Occ: Agriculture R/o Rajuthanda Village of Chivvemla mandal and three others. The place of offence Rajuthanda village is comes in the limits of PS Chivvemla and which falls under the territorial jurisdiction of the Hon'ble Court

The brief facts of the case are that on 21.07.2020 at 19.00 hours the complainant D. Uday Kumar, Assistant Engineer, I.B. Section Chivvemla has come to Chivvemla Police station and lodged a English typed petition which runs as follows

I have been visiting to various tanks in the Chivvemla mandal as a part of periodic inspections in the aspects of Operation & Maintehance and to check the water percentages in the tanks along with the Work inspector, Chivvemla Mandal. During the visit/inspection of the tanks it is noticed that the tank Regula Kunta (karnala Kunta) bund was illegally cut down from its TBL (Tank Bund Level) and being leveled. Restoration of the above said tank Regula

Kunta (Karnala Kunta) Kuda Kuda Village, Chivemla Mandal was sanctioned in Mission Kakatiya Phase-III video G.O. Rt.NO. 315, Dated: 30-03-2017 for Rs. 9.48 Lakhs which serves an extent of Ac.14-08Gts.

I have enquired locally about the person(s) responsible regarding this endangering act to the stability of the tank and have come to the conclusion that Shiva Prasad R/o Suryapet bearing Mobile Number 9533158477 and Ghanapuram Raghu R/o Suryapet bearing Mobile Number 9440374160 has done intentionally for the purpose of widening the road so as to develop the layouts thereby without the NOC of this Department.

As per The Telangana Irrigation Act, 1357 F Part VIII, Penalties and Procedure' Section: 50 (1), Sub Section (1) (a) and Section (2) "Whosoever without the permission of the Competent officer:- pierces or cuts through, or attempts to pierce or cut through, or otherwise to damage or destroy or endanger the stability of any irrigation work"- is a punishable offence with fine or imprisonment which may extend up to one year.

In this regard, I request you to enquire once again personally so as to reconfirm the persons responsible for the endangering act towards the tank Regula Kunta/ Karnala Kunta, Kuda Kuda (V), Chivemla Mandal mentioned above and to lodge a case by considering this complaint to take necessary action so as to safe guard the precious water bodies.

Basing on the above complaint the LW-07 registered a case in **Cr.No.190/2020 U/s 430 IPC Sec 3(i) (ii) of PDPP Act, Sec 50 (1)(a)(2) Telangana Irrigation act 1357** and took up the investigation.

During the course of investigation the LW-07 examined and recorded the statements of LWs-01 & 02 in part-II CDs in detail. Due to late hours I could not proceeded for further investigation.

Later, on 27.07.2020 the accused person A1 has voluntarily and surrendered before the LW-07 by admitting their guilt served a notice U/s 41 (A) 1 Cr.P.C. to the accused A1 has came to Police Station Chivemla on 28.08.2020 at 10.00 hours to question them to ascertain facts and circumstances from them.

On 02.08.2020 the accused person A1 has surrendered before the LW-07. Then the LW-07 served a notice U/s 41 (A) 3 Cr.P.C. and directed them to appear before the Hon'ble JFCM court at Suryapet after receiving the summons.

Later, on 20.08.2020 the accused person A2 has voluntarily and surrendered before the LW-07 by admitting their guilt served a notice U/s 41 (A) 1 Cr.P.C. to the accused A2 were came to Police Station Chivemla on

10/11
3

10/11
Karnala Copy etc
Examiner
Ganesh

28.08.2020 at 10.00 hours to question them to ascertain facts and circumstances form them.

On 24.08.2020 the accused person A1 has surrendered before the LW-07. Then the LW-07 served a notice U/s 41 (A) 3 Cr.P.C. and directed them to appear before the Hon'ble JFCM court at Suryapet after receiving the summons.

As per the collected evidence the investigation done so far and it is disclosed that the LW-01 is the complainant, the LWs2 to 04 were the witness. The complainant have been visiting to various tanks in the Chivemla mandal as a part of periodic inspections in the aspects of Operation & Maintenance and to check the water percentages in the tanks along with the Work inspector/LW-02, Chivemla Mandal. During the visit/inspection of the tanks it is noticed that the tank Regula Kunta (karnala Kunta) bund was illegally cut down from its TBL (Tank Bund Level) and being leveled. Restoration of the above said tank Regula Kunta (Karnala Kunta) Kuda Kuda Village, Chivemla Mandal was sanctioned in Mission Kakatiya Phase-III video G.O. RI.NO. 315, Dated: 30-03-2017 for Rs. 9.48 Lakhs which serves an extent of Ac.14-08Gts.

The complainant/LW-01 enquired locally about the person(s) responsible regarding this endangering act to the stability of the tank and have come to the conclusion that the accused persons A1 & A2 were done intentionally for the purpose of widening the road so as to develop the layouts thereby without the NOC of this Department.

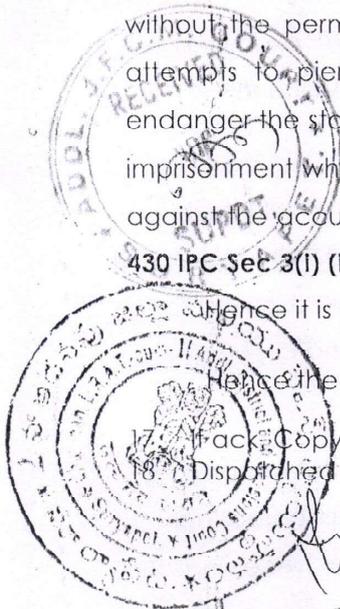
As per The Telangana Irrigation Act, 1357 F Part VIII, Penalties and Procedure Section: 50 (1), Sub Section (1) (a) and Section (2) "Whosoever without the permission of the Competent officer:- pierces or cuts through, or attempts to pierce or cut through, or otherwise to damage or destroy or endanger the stability of any irrigation work"- is a punishable offence with fine or imprisonment which may extend up to one year. Thus the offence is established against the accused and the accused A-1 & A2 were liable to be punished U/s 430 IPC Sec 3(1) (II) of PDPP Act, Sec 50 (1)(a)(2) Telangana Irrigation act 1357.

Hence it is prayed the Hon'ble court to punish the accused as per law

Hence the charge sheet:

17. If ack. Copy of notice to complainant attached or not?: No.

18. Dispatched on: 07.09.2020.



P. Lokesh
Signature of the I.O.
Name: P.Lokesh,
Sub-Inspector of Police,
P.S. CHIVEMLA,
Suryapet Dist. (T.S)

No of Pages and
Kaper Copy
Examiner
Copy

Certified as to be Photo Copy

[Signature]
Superintendent

Und.Addl.Dist.& Sessions Judge
NALGONDA at SURYAPET



Edited by Foxit PDF Editor
 Copyright (c) by Foxit Software Company, 2004 - 2007
 For Evaluation Only.

FIRST INFORMATION REPORT
 (Under Section 154 and 157 Cr.P.C)

T.S.P.M. Orders 470.500

1. District Suryapet P.S. Chivemla Year 2020 FIR No. 190/2020 Date 21/07/2020

2. Acts & Section(s) : 430 IPC, Sec 3 (i),(ii) of PDPP Act & Sec 50 (1) (a) (2) of Telangana Irrigation Act-1357

3. a) Occurrence of Offence : Day _____ Date & Time From _____
 Date & Time To _____ Prior To _____ Time Period _____

b) Information Received at P.S.: Date & Time 21/07/2020 19:00

c) General Diary Reference: Entry No 19 Date & Time 21/07/2020 19:00

4. Type of Information: Written

5. Place of Occurrence:

a) Distance and Direction From P.S. 10 Kms, North-West Beat No. _____

b) Address Place _____ Area/Mandal _____ Street/Village _____
Regula Kunta of Kuda Kuda Limits Chivemla Kuda Kuda

City/District Suryapet State Telangana PIN _____

c) In case, outside the limit of this Police Station, then Name of P.S. _____ District _____

6. Complainant / Informant :

a) Name Domala Uday Kumar

b) Father's / Husband's Name Yallaiah

c) Date/Year of Birth _____ Age 27

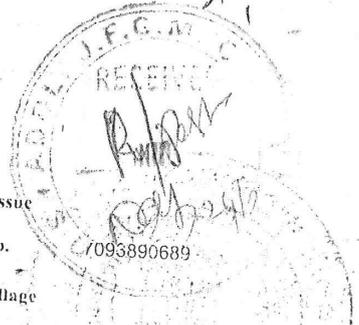
d) Nationality _____ e) Caste Mala

f) Passport No. _____ Date of Issue _____

g) Occupation Govt. official Non-Gazetted Place of Issue _____

h) Address House No _____ Area/Mandal _____ Mobile No. 7093890689
17-173 Suryapet _____ Street/Village _____
 City/District Suryapet State Telangana PIN _____
Church Compound Suryapet

7. Details of known/suspected/unknown accused with full particulars:



Handwritten signature and date: 21/07/2020

190/2020-14-14

No of Pages _____
Kerox Copy _____
Examined _____
Copy _____

Serial No : 1

a) Name : Dindigalla Shiva Prasad

b) Father's /Husband's Name : Venkateshwarlu

c) Occupation : Gold Smith d) Caste : Goud e) Gender : Male

f) Age : 33 Nationality :

g) Address :

House No : Seetharampuram Colon Street/Village

Area/Mand : Suryapet City/District : Suryapet

State : Telangana PIN : 0

h) Phone(Off) : 0 Phone(Resi) : 0

Cell No : 0

i) Email :

Serial No : 2

a) Name : Ganapuram Raghu

b) Father's /Husband's Name :

c) Occupation : d) Caste : e) Gender : Male

f) Age : 0 Nationality :

g) Address :

House No : Suryapet Town Street/Village

Area/Mand : Suryapet City/District : Suryapet

State : PIN : 0

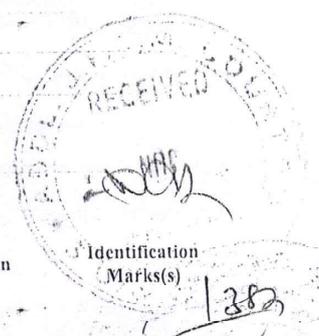
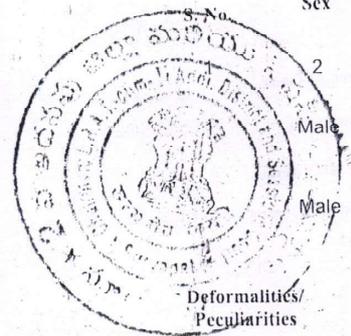
h) Phone(Off) : 0 Phone(Resi) : 0

Cell No : 0

i) Email :

Physical features, deformities and other details of the Suspect:

S.No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
2	Male	3	4	5	6	138 2
	Male	DOB/AGE:33		0cm		
		DOB/AGE:0		0cm		
Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14



No of Pages: 2
 Xerox Copy of
 Examiner
 Date: / /

Edited by Foxit PDF Editor
Copyright (c) by Foxit Software Company, 2004 - 2007
For Evaluation Only.

I have been visiting to various tanks in the Chivemla mandal as a part of periodic inspections in the aspects of Operation & Maintenance and to check the water percentages in the tanks along with the Work inspector, Chivemla Mandal. During the visit/inspection of the tanks it is noticed that the tank Regula Kunta (Karnala Kunta) bund was illegally cut down from its TBL (Tank Bund Level) and being leveled. Restoration of the above said tank Regula Kunta (Karnala Kunta) Kuda Kuda Village, Chivemla Mandal was sanctioned in Mission Kakatiya Phase-III video G.O. Rt.NO. 315, Dated: 30-03-2017 for Rs. 9.48 Lakhs which serves an extent of Ac.14-08Gts.

I have enquired locally about the person(s) responsible regarding this endangering act to the stability of the tank and have come to the conclusion that Shiva Prasad R/o Suryapet bearing Mobile Number 9533158477 and Ghanapuram Raghu R/o Suryapet bearing Mobile Number 9440374160 has done intentionally for the purpose of widening the road so as to develop the layouts thereby without the NOC of this Department.

As per The Telangana Irrigation Act, 1357 F Part VIII, Penalties and Procedure Section: 50 (1), Sub Section (1) (a) and Section (2) "Whosoever without the permission of the Competent officer:- pierces or cuts through, or attempts to pierce or cut through, or otherwise to damage or destroy or endanger the stability of any irrigation work"- is a punishable offence with fine or imprisonment which may extend up to one year.

In this regard, I request you to enquire once again personally so as to reconfirm the persons responsible for the endangering act towards the tank Regula Kunta/ Karnala Kunta, Kuda Kuda (V), Chivemla Mandal mentioned above and to lodge a case by considering this complaint to take necessary action so as to safe guard the precious water bodies.

Encl: Extract of Telangana Irrigation Ac 1357F.
Extract of G.O.Ms.No.168 Dated: 07.04.2012, MA & UD Department

Yours Faithfully,

Sd/-

D. Uday Kumar.
Assistant Engineer,
I.B. Section Chivemla.
Mobile No. 7094890689

1. Copy submitted to Deputy Executive Engineer, I.B. Sub Division Suryapet for favour of information and for taking further necessary action.
2. Copy submitted to Tahsildhar & Executive Magistrate Chivemla for favour of information and for taking further necessary action.

Received on 21.07.2020 at 19.00 hours

Basing on the above complaint I SIP registered a case in Cr.No.190/2020 U/s 430 IPC Sec 3(i)(ii) of PDPP Act, Sec 50 (1)(a)(2) Telangana Irrigation act 1357 and took up the investigation

13. Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item.No : 2

- 1) Registered the case and took up the investigation or Name of LOKESH P.
- 2) Directed to take up the Investigation or Rank: Sub-Inspector
- 3) Refused investigation due to

4) Transferred to P.S

District

on point of jurisdiction.

5) F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.

6) Signature / Thumb impression of the complainant / informant.

Signature of Officer in charge, Policed Station

Name LOKESH P

Rank Sub-Inspector

7) Date and time of dispatch to the court :

21/07/2020 19:00

No of Pages one
Xerox Copy one
Examiner
Signature

**GOVERNMENT OF TELANGANA
IRRIGATION AND C.A.D.DEPARTMENT**

From
Sri. D.Bhadhru B.Tech.,
Executive Engineer,
Irrigation Division No.1, Suryapet.

To
Gaqnapuram Raghu (R6),
R/O 1-8-43/A5,
Srinivas colony, Suryapet.

Lr.No:EE/Irr/Div.1/SRPT/DB/DEE(T)/2021-22/Date:30-11-2021

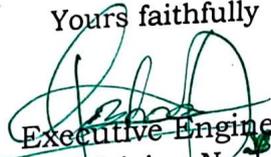
Gentlemen,

Sub:- I & CAD department – Irrigation Division No.1, Suryapet –
Issuing of Notice to Dismantle the unauthorized construction
in FTL and buffer zone of Karnala Kunta, Kuda
Kuda(V), Chivvemla Mandal, Suryapet District.– Regarding.

Ref:- 1.Section 46,47 & 48/AP/TS/Area/1357 F.

With reference to the subject cited above, it is to inform that the Karnala Kunta, Kuda Kuda(V), Chivvemla Mandal, Suryapet District is an Irrigation Source. Further, the Hon'ble NGT Committee Members had inspected the site on 23.11.2021 and instructed to conduct resurvey of karnala kunta FTL & Buffer. In this regard, I and Deputy Executive Engineer along with the field staff conducted the survey, it is observed that the wall constructed on east side of karnala kunta is falling within the FTL . In this context you are here by instructed to remove the wall in 3 days (i.e on or before 02.12.2021). Further constructing any structures within FTL is against to the irrigation act 1357F ,Section 46,47 ,48 and G.O 168 of Municipal administration and urban development department, if the construction is not removed within the time as mentioned above action will be taken accordingly as per the rules in vogue.

Yours faithfully


Executive Engineer, 12/12/2021
Irrigation Division No.1, Suryapet.

**GOVERNMENT OF TELANGANA
IRRIGATION AND C.A.D.DEPARTMENT**

From
Sri. D.Bhadhru B.Tech.,
Executive Engineer,
Irrigation Division No.1,Suryapet.

To
Gagnapuram Raghu (R6),
R/O 1-8-43/A5,
Srinivas colony, Suryapet.

Lr.No:EE/Irr/Div.1/SRPT/DB/DEE(T)/2021-22/Date:06-12-2021

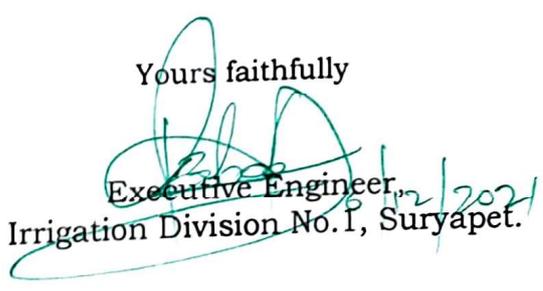
Gentlemen,

Sub:- I & CAD department – Irrigation Division No.1,Suryapet –
Issuing of Notice to Dismantle the unauthorized construction
in FTL and buffer zone of Karnala Kunta, Kuda
Kuda(V),Chivvemla Mandal, Suryapet District.– Regarding.

Ref:- 1.Section 46,47 & 48/AP/TS/Area/1357 F.

With reference to the subject cited above, it is to inform that the Karnala Kunta, Kuda Kuda(V),Chivvemla Mandal, Suryapet District is an Irrigation Source. Further, the Hon'ble NGT Committee Members had inspected the site on 23.11.2021 and instructed to conduct resurvey of karnala kunta FTL & Buffer. In this regard, I and Deputy Executive Engineer along with the field staff conducted the survey, it is observed that the wall constructed on east side of karnala kunta is falling within the FTL . In this context you are here by instructed to remove the wall in 3 days (i.e on or before 09.12.2021). Further constructing any structures within FTL is against to the irrigation act 1357F ,Section 46,47 ,48 and G.O 168 of Municipal administration and urban development department, if the construction is not removed within the time as mentioned above action will be taken accordingly as per the rules in vogue.

Yours faithfully


Executive Engineer,
Irrigation Division No. I, Suryapet.



ENCROACHMENT BY R6



AFTER REMOVAL OF ENCROACHMENT BY R6

PRESENT SITE PHOTOS



